

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/1306(KB)2018  
IA(I.B.C)/611(KB)2023, IA(I.B.C)/352(KB)2024,  
IA(I.B.C)/581(KB)2021, IA(I.B.C)/566(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 22<sup>ND</sup> MARCH 2024, 10:30 A.M**

IN THE MATTER OF	<b>K B POLYCHEM INDIA LTD VS KAYGEE SHOETECH PVT. LTD</b>
UNDER SECTION	<b>IBC UNDER SEC 9</b>

**Appearance (via video conferencing/physically)**

Ms. Urmila Chakraborty, Adv. ] For the Petitioner in IA(I.B.C)/352(KB)2024

Mr. Arani Guha, Adv. ]

Mr. Yash Dalmia, Adv. ]

Mr. Adit Agarwal, Adv. ] For the Liquidator

**ORDER**

1. Learned Counsel for the Petitioner present. Learned Counsel for the Liquidator present.
2. **IA(I.B.C)/352(KB)2024:**
  - a. In view of the discrepancy noted in the annual report regard to the measurement of the land mentioned in Lot No.2 of the e-Auction Sale Notice at page 44 (Annexure C) and the allegations levelled by learned Counsel Ms. Urmila Chakraborty appearing on behalf of the Petitioner also seeks extension of time to put in the amount towards balance amount to complete the payments in terms of the bid put forth by her client.
  - b. We permit the payment to be completed by 4<sup>th</sup> April, 2024. We direct the Liquidator to file a reply affidavit in response to the application preferred that seeking proportional reduction in the bidding amount corresponding to the differential land size of 1 Cottah 1 Chittack and 8 Square Feet.
  - c. The payment shall be made mandatorily by 4<sup>th</sup> April, 2024 without prejudice to the rights and contentions as put forth by way of this application.
  - d. List this matter on **1<sup>st</sup> May, 2024**.

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**